

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 21-03-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/722(CHE)2024 IN
IA(IBC)/310(CHE)/2024

PETITION NUMBER : CP(IB)/481(CHE)2020

NAME OF THE APPLICANT : Sri Vethaa Dairy Pvt Ltd

NAME OF THE RESPONDENT(S) : Jayashree S Iyer (Liquidator)
M/s. GHO Agro Pvt Ltd & Anr

UNDER SECTION : Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr. M.S. Viswanathan for the Applicant. Ld. Liquidator Ms. Jayashree S Iyer is present in person. Ld. Counsel Mr. M.L. Ganesh for the Liquidator. Ld. Counsel Mr. Avinash Krishnan Ravi for the ROC.

Case heard.

This is a case where the successful auction purchaser sought early hearing of IA/310/2024 which is posted on 08.04.2024. In this case the Applicant stated that the State Bank of India has given them working capital facility for which the charges have to be created over moveable and immoveable assets of the Corporate Debtor before 31.03.2024. As there are impending vacation during the last week of March, the case could be heard only in the 1st week of April. SBI is directed to extend the deadline till the matter is adjudicated by this Court. So the Application for early hearing of IA/310/2024 is allowed.

ROC is directed to submit its report within a week before the next date of hearing.

IA(IBC)/722(CHE)2024 is disposed off.

IA/310/2024 is posted for hearing on 01.04.2024.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

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